

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 4**

**IA 3693/2023 in C.P. (IB)/407(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 22.08.2023**

**NAME OF THE PARTIES:      SAMATA      NAGARI      SAHKARI**  
**PATSANSTHA MARYADIT KOPARGAON**  
**VS**  
**VATAVRUKSHA ENTERTAINMENT**  
**PRIVATE LIMITED**

**Section 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA No. 3693/2023**

Ld. Counsel Shetty present for Applicant/IRP. The present Interlocutory application has been filed by the Interim Resolution Professional under Section 12(2) of the Insolvency and Bankruptcy Code, 2016 seeking extension of CIRP period of the Corporate Debtor by 90 days.

Counsel appearing for the Applicant submits that Financial Creditor has already been paid full claim amount and consent terms are to be brought on record along with Form-FA for withdrawal u/s 12A of the Code. The extension is necessitated

to conclude the same. The CIRP period of 180 days expired on 18.07.2023 and if the period is extended by another 60 days, it shall expire on 14.09.2023, which shall be sufficient to make appropriate application u/s 12A for the Code for orders of this Bench.

In view of the submissions made by the Counsel appearing for the Applicant, we partly allow the IA No.3693/2023 by extending 60 days CIRP period.

With the aforesaid, **IA No. 3693/2023** is **partly allowed** and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

*Sapna*